

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH: AT HYDERABAD

ORIGINAL-APPLICATION-NO.726-of-1994

AND

DATE-OF-ORDER: -26th-February, -1997

BETWEEN:

B.MADHAVA RAO



1. The Telecom District Manager,

- Eluru 534050,
- The General Manager, Telecom, Warangal Area, Warangal 506012,
- The Chief General Manager, Telecom, AP, Hyderabad,
- The Chairman, Telecom. Commission, (repg. Union of India), New Delhi 110 001.

.. RESPONDENTS

COUNSEL FOR THE APPLICANT: Mr.C.SURYANARAYANA

COUNSEL FOR THE RESPONDENTS: Mr.V.BHIMANNA, Addl.CGSC

CORAM:

HON'BLE SHRI B.S.JAI PARAMESHWAR, MEMBER (JUDL)

ORDER

ORAL ORDER (PER HON'BLE SHRI B.S.JAI PARAMESHWAR, MEMBER (JUDL.)

Heard Shri C.Suryanarayana, learned counsel for the applicant and Shri V.Bhimanna, learned standing counsel for the respondents.

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application for condonation of the break in sermice, that

letters of the CGM, Telecom, Hyderabad dated 15.7.88, 6.1.89 and 20.4.89 wherein it was clarified and instructed that the cases of condonation of break in service should not be entertained, that though the applicant was engaged as Casual Mazdoor since 1.2.69 (at the time he was a minor) 10.6.79 have taken from been services consideration, that the date of birth of the applicant is 10.6.1961, that the applicant after the accident worked till 31.5.84, that at the same time, another Casual Mazdoor by name Mr.G. Vennappa Swamy also met with accident, that the SDO replied that the condition of the applicant and Vennapa Swamy was good, that the applicant had left services and was doing cultivation, that Shri G.Vennapa Swamy continued in service, that the applicant had met with a minor accident, that the certificate issued by the Doctor and the period prayed for condonation of break in service are contradictory to each other, that the applicant had not disclosed any valid reasons for condoning the break in service, that the representation as per Annexure A-2 has not been received in the Department, that the applicant obtained medical certificate at a later date, that the applicant was informed that the condonation of break in service of any nature could \angle be entertained, that since the applicant was having uncondonable break for more than 60 months after the cut off date i.e, 30.3.85 his services discontinued effective from 25.5.80, applicant had applied for condonation only during January by which time the Department had processed and

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respondents found that the applicant was ineligible for further continuation and that, therefore, they terminated his services with a month's notice. Then the appllicant filed OA 228/90 before this Tribunal and by virtue of the interim order granted in that OA, he continued in the service. He was granted temporary status with effect from 1.10.89 (Para 10 of the counter).

direction to the respondents to fix seniority with effect from 1.7.79 by condoning the break in his service for the purpose of regularisation with effect from 1.4.87 under the 7 years' scheme, if necessary by sanctioning and creating a supernumerary post for his absorption with protection of seniority over several of the applicant's juniors, i.e. those who are recruited after he was recruited who were regularised in that scheme or, alternatively, the applicant prays that the respondents be directed to absorb him in the regular establishment with effect from 31.12.91 under the 10 years' scheme besides granting any other appropriate relief or reliefs.

The respondents have filed their counter. Their main contention is that the applicant met with the accident on 6.7.83. He was treated at District Government Hospital, Eluru till he was fully recovered from the injury sustained in the accident and thereafter he reported for duty and continued to work till 31.5.84. That the applicant remained absent from duties from 1.6.84 to 1.1.87, that even at the time when he was reengaged from 2.1.87 he did not disclose any reasons for his absence, that after a gap

though he reported for duties after the accident, he could not perform duties as he felt fracture in the wrist of the right hand. On the other hand, the respondents contend that immediately after the accident, the applicant was given sufficient medical treatment at the District Government Hospital, Eluru, that only after he fully recovered he was discharged from the Hospital, that he reported for duty after the discharge and worked till 31.05.84. The applicant remained absent from duties from 1.6.84 to 1.1.87.

- 9. In support of his contention, the learned counsel for the applicant strongly relies on the certificate issued by the Doctor which is at Annexure A-1.
- 10. The contention of the applicant that he sustained fracture during the accident occurred on 6.7.83 is not any record. He has not produced the records borne out of the District Govt. Hospital, Eluru to show that the medical authorities had ever disclosed the fracture in the wrist. It cannot be imagined that a person having fracture injuries can work in the Department till 31.5.84. The accident took place on 6.7.83. The applicant remained absent from 1.6.84. At least during this interval he had not brought to the notice of the employer that he was unable to perform any of the duties because he_sustained fracture in his right wrist. Besides, after 1.6.84 he had intimated the Department that he was undergoing treatment for the alleged fracture in his right hand wrist. only on 20.12.86 he reported with the medical certificate. The respondents contend that since there were

of the employee completed the regularisation, under the seven years' scheme, that the case of the applicant is not pending, that mere taking a candidate for work on his request does not confer any right to make regular or deemed to have been condoned in view of the interim order passed in OA 228/90. The applicant was continued in work and was conferred temporary status and that there are no reasons justifiable to condone the break in service of the applicant for the period from 1.6.84 to 1.1.87.

- The learned counsel for the applicant submitted 7. that in the accident that occurred on 6.7.83, the applicant sustained fracture and injuries to his wrist in the right hand and thus, therefore, he was under treatment with Dr.Samarla Mohandas at Eluru as per the medical is submitted that when the Further it applicant was taken back to duty on 2.1.87 his erlier break in service is deemed to have been condoned. He also relied upon the decision in the case of Smt. S.J.Chandramma v. Union of India reported in 1995(3) SLJ (CAT) 336 to contend that allowing one absentee over 5 years to join without service amounted tofirst removed him from having Further he also relied condonation of break in service. upon the observations made by the Hon'ble Supreme court of India in the case of Mohanlal v. Bharat Electronics Ltd reported in 1981 SCC (L&S) 478. He relied upon observations made in Para 11 in the said judgement.
- 8. It is not in dipute that the applicant met with accident on 6.7.83 while performing the duties of the Department. It is the case of the applicant that even

applicant for the period from 1.6.84 to 2.1.87.

12. The applicant is not entitled to any of the reliefs claimed in this OA. Hence the OA is dismissed. No order as to costs.

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EX L. C. FRIC

अगर को तारीख चिन निर्मा किया गया दिन विद्या अभवतंत Ready on 2613 (य) अनुमार्थ अभिकारी (य भिक) Section Officer (1)

Even after reporting for duty, he has not submitted any representation to the authorities that he was suffering from fracture and was compelled to remain absent from duties on account of the treatment at Eluru. Therefore, it is important to come to the conclusion that on account of the accident occurred on 6.7.83, the applicant nad fracture and that therefore he was forced to remain absent from duties from 1.7.84 to 2.1.87.

The respondents submit that it is only on 25.1.90 11. the representation the applicant came with that condoning the break in service. Further they submit that by then they had processed and completed the regularisation of the employees under the seven years' scheme. The applicant prays for regularisation right from 1.7.79. Nearly 15 years has filed this application on 7.6.94. after the lapse if he felt that the authorities were not considered his representation, he should have moved the When OA 228/90 filed by him appropriate judicial forum. when he was terminated with one month's notice, he did not whisper about break in service. In fact in para 6 of the judgmeent in OA 228/90, this Tribunal observed, Suryanarayana had contended that in OA Nos.161/90, 231/90, 228/90 and 675/90 that despite there being no break in The learned counsel for the applicant in service....". that OA submitted that there was no break in service in the case of the applicant in OA 228/90 i.e, the applicant Therefore, the application is also barred by the Order II Rule 2 of the Code of Civil Procedure. there are no grounds to condone the break in service of the

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